केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 105/GT/2026 Date: **1st September 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for determination of 2024-29 tariff for Lara Super Thermal Power Station (2x800 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **8.9.2026**:

Additional Capital Expenditure (ACE)

a) In accordance with Regulation 26(1)(i) of the Tariff Regulations 2024, provide a comprehensive cost-benefit analysis for all additional capital expenditure claims made under this regulation.

b) For items claimed under Regulation 26(1)(d) of the 2024 Tariff Regulations, provide the relevant advice/direction from the appropriate Indian Government Instrumentality or statutory authorities specifying the need for the ACE item.

O&M expenses- Security Expenses

c) *The assessment of the security requirement and estimated expenses as per second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*

O&M expenses- Ash Transportation Expenses

d) Submit the basis and computation of ash transportation expenses claimed along with the rationale for the same.

Form-15 and 15(A)

e) In accordance with Regulation 60(5) of the Tariff Regulations 2024, submit Form-15 and Form-15(A) in the format specified by the Commission as outlined in Main Tariff Form Part-I, Annexure-I.

2. The Respondents shall file their replies by **15.9.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.9.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents